

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)**

**IA NO. 349 OF 2017 IN
DFR NO. 1027 OF 2017**

Dated: 16th August, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of:

Punjab Energy Development Agency

...Appellant(s)

Vs.

Punjab State Electricity Regulatory Commission &Ors.

... Respondent(s)

Counsel for the Appellant(s)

:

Mr. Aditya Grover
Mr. R.K. Gupta, Sr.Manager for PEDA

Counsel for the Respondent(s)

:

Mr. Sakesh Kumar for R-1

Mr. Anand K. Ganesan
Ms. Swapna Seshadri for PSPCL

Mr. Anurag Sharma for R-3

ORDER

IA NO. 349 OF 2017

(Condonation of Delay in filing)

There is 31 days' delay in filing this appeal. In this application, the Appellant has prayed that delay in filing the appeal be condoned. We have heard learned counsel for the parties and perused the explanation offered by the Appellant for the delay in filing the appeal. We find the explanation offered by the Appellant to be acceptable. Sufficient cause has been made out. Hence, delay is condoned. Application is disposed of.

Registry is directed to number the appeal. List the matter on **20.09.2017.**

(I.J. Kapoor)
Technical Member

(Justice Ranjana P. Desai)
Chairperson

pr/kt